

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

OA No.378/99

New Delhi, this 18th day of March, 1999

Hon'ble Shri S.P. Biswas, Member(A)

Prahlad Sahani & 30 Ors.
(as mentioned in memo of parties)
(All working as casual Lighting
Assistants in DDK, New Delhi) .. Applicants

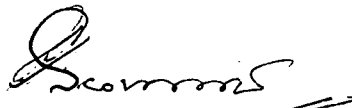
(By Shri S.M. Garg, Advocate - through proxy
counsel Shri K.K.Patel)

versus

Union of India, through

1. Secreary
Ministry of I&B, New Delhi
 2. Director General, Doondarshan
New Delhi
 3. Director
Delhi Doondarshan Kendra
New Delhi
 4. Chief Executive, Prasar Bharati
Broadcasting
Corpn. New Delhi
- Respondents
ORDER(oral)

Proxy counsel for the applicants submits that the issue raised in this application relates to applicants' prayer against abolition of the posts of Lighting Assistant. The order of abolition was reportedly circulated in August, 1998. Learned counsel submits that the respondents are now taking steps to reconsider the entire issue. The applicants, therefore, seek to withdraw this application. Prayer is allowed. The application is dismissed as withdrawn with liberty to the applicants to agitate the issue at the appropriate legal forum, if they are so advised.


(S.P. Biswas)
Member(A)

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